NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 60

C.P 295/MB/2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.01.2024**

NAME OF THE PARTIES: DEEPAK BHAGWANDAS RAHEJA
V/S
SEA PRINCESS DEVELOPERS PRIVATE LIMITED

Section 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Akash Agarwal, Ld. Counsel for the Petitioner present. None present for the Respondent.
2. The Respondents have failed to file reply even after granting of numerous opportunities. They are set ex-parte and the matter be listed for final arguments on the basis of materials available on record and verbal arguments on that day.
3. Interim order shall continue till the next date of hearing.
4. List this matter on 06.02.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/